

To
Andaman & Nicobar SL SA Andhra Pradesh SL SA Arunachal Pradesh SL SA Assam SL SA Bihar SL SA
and 39 more...

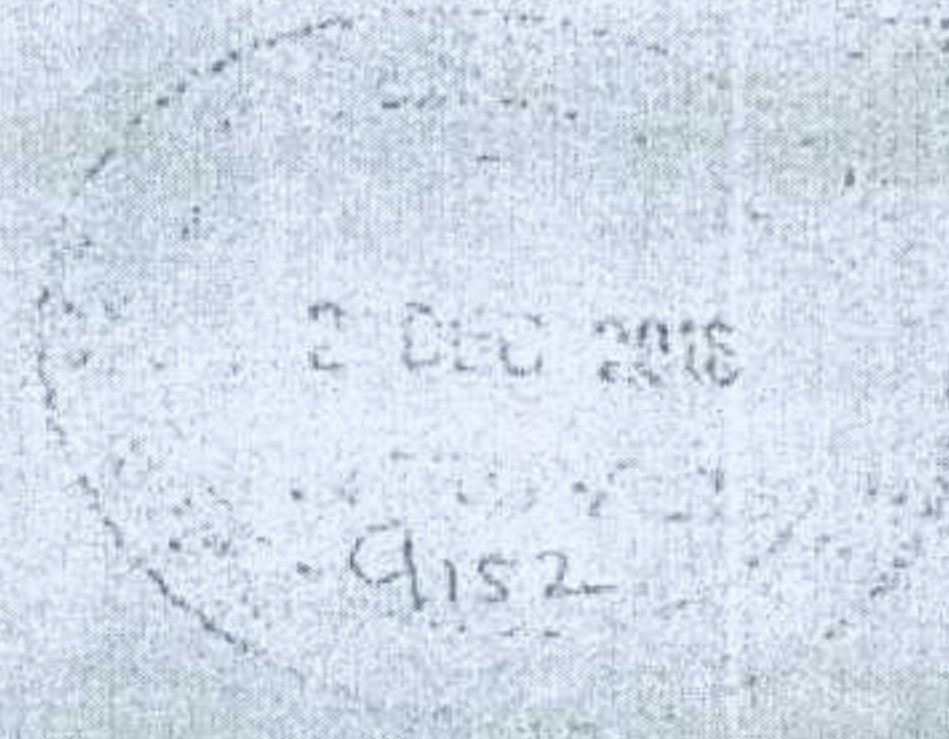
12/22/15 at 12:03 PM

F.No.L/39/2015/NALSA

Dated: 22.12.2015

To

The Member Secretary,
All State Legal Services Authorities,
Sir/Madam,



In view of the stupendous success of the National Lok Adalat establishing firmly the utility of the Lok Adalats to the common man and additionally to the courts in tackling pendency, Hon'ble Mr. Justice Anil R.Dave, Executive Chairman, NALSA has desired that National Lok Adalats may be organised throughout the country every month on a specified subject matter. These National Lok Adalats would be for pre-litigation and pending cases.

2. The calendar for these Lok Adalats for the calendar year 2016 on the specialised subject matters has been approved by the Hon'ble Patron-in-Chief, NALSA as detailed below:

S.No.	Date	Subject
1	13.02.2016	Bank matters: - Section 138, NI Act, Recovery suits etc. (pending and pre-litigation matters).
2	12.03.2016	Civil and Revenue cases.
3	09.04.2016	Labour & Family Matters
4	14.05.2016 or 11.06.2016	MACT and Insurance Claims
5	09.07.2016	Electricity/Water/Telephone/Public Utility disputes.
6	13.08.2016	Bank matters: - Section 138, NI Act, Recovery suits etc. (pending and pre-litigation matters).
7	10.09.2016	Criminal compoundable matters.
8	03.10.2016	Traffic, Petty matters, Municipal Matters.
9	November/ December, 2016	National Lok Adalat



3. You are requested to kindly initiate the process after due approval from the Hon'ble Executive Chairman of your State Authority. This letter may please be placed before the Hon'ble Executive Chairman of your State Authority for His Lordship's kind information and further directions.

4. Any suggestions to add topics on these days without altering suggested topics would be welcome as it is possible that the number of listed subject matters/disputes may not be significant in your State. Thus, while retaining the subject matters as suggested above, additional subjects may also be added locally.

5. It is requested that preliminary work for organizing these Lok Adalats during the calendar year 2016 may be commenced immediately as the calendar is being sent to you well in advance.

With regards,

Yours sincerely

Follow up
4/10/16

4/10

OFFICE OF THE DISTRICT LEGAL SERVICES AUTHORITY, SRIKAKULAM,
DT.06-10-2016

Copy communicated with a request to settle good number of the subject matters in the ensuing National Lok Adalat on 08-10-2016 and report compliance.

S.No.	Date	Subject
8	08-10-2016	Traffic, Petty matters, Municipal Matters

[Handwritten Signature]
SECRETARY
DLSA, SKLM.

[Handwritten Signature]
CHAIRMAN
DISTRICT LEGAL SERVICES AUTHORITY
-CUM- PRINCIPAL DISTRICT JUDGE,
SRIKAKULAM

To
All the Chairmen, Mandal Legal Services Committees in Srikakulam District.

Dis No. 2333, dt. 06-10-2016